CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.
Dated: 10NOV 1993

APPLICATION NO(s) 671 Of 1993

MPPLICANTS: G. Prabhakaran Merespondents: Director General Indian Meleorological Depth, New Belli and others.

- 1) eMs. Sneevatea Associalés, Advocalés, No 50, Il na Slage, Indiranagar, Bangalore-560038.
- 2). The Deputy Director General, Regional Meteorological Centre, 50, College Road, Madras-6
- 3) Sr. M. Vasudeva Ras, Addl. Central Govt Strg Coursel, Bangalore 1

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM_ORDER/, Passed by this Tribunal in the above mentioned application(s) on (95NOV)93.

DEPUTY REBISTRAR JUDICIAL BRANCHES

11193

gm³⁶

Of Joned

0.A. NO. 671/1993

DATED THIS THE RIFTH DAY OF NOVEMBER. 1993.

Ar. Justice P.K. Shyamsunder, Vice Cheirman

Shri G. Prabhakaran
Senior Observer
Indian Materological Department
residing et No.5, &th Cross
Ajjappa Block
Dinnur, R.T. Nagar Post
Bangalore-560 032.

.. Applicant

(Mrs. Ranjana Srivatsa)
Advocate

Vs.

- 1. Indian Mateorological Department Lodhi Road, New Delhi-110 003 represented by its Director General.
- 2. The Deputy Director General Of Materology Regional Mateorolical Centre 50, College Road, Medras-6.
- 3. The Director
 Indian Mateoroligical Department
 Materological Centre, HAL
 Airport, Bangelore-560 017.

Respondents

(Shri M.V. Rec, Learned Standing Counsel)

ORDER

Heard the learned Stending Counsel.

In this application the challenge is to an order transferring the applicant from Bangalors to a position in Hyderabad. The applicant assails that order. But incidentally I find that he has made a representation earlier as per Annexure-C dated 27.5.1993 to the departmental head asking for cancellation and revocation of the order of transfer. The learned standing counsel



tells me that the said representation has not yet been disposed off. In the circumstances it seems appropriate that I should direct the department to dispose of the representation made by the applicant as per Annexure-C and do so within 3 months from the date of receipt of a copy of this order. The contentions raised harein are all left open.

2. With these observations, the application stands disposed off finally.

Sd/-

(P.K. SHYAMSUNDER) VICE CHAIRMAN

TRUE COPY

SECTION OFFICER CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL ECTIONA

BANGALORE